

The Andhra Pradesh Residential and Non-Residential Premises Tenancy Act, 2017.

Act 10 of 2018

Keyword(s):

Agreement, Landlord, Premises, Property Manager, Rent Authority, Rent Court, Rent Payable, Rent Tribunal, Tenant, Urban Area

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

Registered No. HSE/49.

[Price : Rs.2-00 Paise



అంద్రప్రదేశ్ రాజపత్రము THE ANDHRA PRADESH GAZETTE PART IV-B EXTRAORDINARY **PUBLISHED BY AUTHORITY**

TUESDAY, JANUARY, 2018. AMARAVATI, No. 10]

ANDHRA PRADESH ACTS, ORDINANCES AND **REGULATIONS Etc.**,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 4th January, 2018 and the said assent is hereby first published on the 9th January, 2018 in the Andhra Pradesh Gazette for general information :-

ACT No. 10 of 2018

AN ACT TO REVISE THE LAW RELATING TO THE REGULATION OF RENT AND TO BALANCE THE RIGHTS AND DUTIES OF LANDLORDS AND TENANTS OF RESIDENTIAL AND NON-RESIDENTIAL PREMISES IN THE URBAN AND OTHER AREAS AND TO PROVIDE FOR QUICK **RESOLUTION OF DISPUTES AND MATTERS CONNECTED THEREWITH** OR INCIDENTAL THERETO.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-eighth Year of the Republic of India as follows:-

CHAPTER-I PRELIMINARY

(1) This Act may be called the Andhra Pradesh Residential and Non-Residential 1. Premises Tenancy Act, 2017.

Short title, extent and commencement.

(2) It shall extend to all urban areas and to such of the Gram Panchayats where Mandal Praja Parishad head quarters are situated in the State of Andhra Pradesh :

Provided that the State Government may by notification exclude any area or units or class of buildings from the operation of this Act or any provision thereof.

[1]

[PART IV-B

(3) It shall come into force on such date as the State Government may, by notification in the Andhra Pradesh Gazette appoint and different dates may be appointed for different provisions of the Act.

Definitions.

2.

- In this Act, unless the context otherwise requires, -
- (a) "agreement" or "tenancy agreement" means the written agreement executed by the landlord and the tenant as required under this Act;
- (b) "landlord" means a person who, for the time being is receiving, or is entitled to receive, the rent of any premises, whether on his own account or on account of or on behalf of, or for the benefit of, any other person or as a trustee, guardian or receiver of any person or who would so receive the rent or be entitled to receive the rent, if the premises were let to a tenant, and shall include his successor-ininterest;
- (c) "local authority" means a Municipal Corporation or a Municipal Council or a Nagar Panchayat or a Development Authority, by whatever name called, or such other body entitled to function as a local authority in any city or town, constituted under relevant law for the time being in force;

 (d) "person with disability" has the same meaning as assigned to it in clause (s) of Section 2 of the Rights of Persons with Disabilities Act, 2016;

- (e) "premises" means any building or part of a building which is, or is intended to be, let separately for the purpose of residence or for commercial or for educational use, except for industrial use and includes,-
 - (i) the garden, grounds and out-houses, if any, appertaining to such building or part of the building,
 - (ii) any fitting to such building or part of the building for the more beneficial enjoyment thereof, but does not include hotel, lodging house, dharmshala or inn etc.;
- (f) "property manager" means a person or company who is employed by the landlord to manage the premises and who represents the landlord in his dealings with the tenant;
- (g) "rent authority" means an officer appointed under section 37;
- (h) "rent court" means a rent court constituted under section 30;
- (i) "rent payable" in relation to any premises means the rent as per section 8;
- (j) "rent tribunal" means rent tribunal constituted under section 31;
- (k) "schedule" means the schedule annexed to this Act;

Central Act 49 of 2016.

- (I) "tenant" means a person by whom or on whose account or behalf the rent of any premises is, or, but for a contract express or implied, would be payable for any premises and includes any person occupying the premises as a sub-tenant and also, any person continuing in possession after the termination of his tenancy whether before or after the commencement of this Act; but shall not include any person against whom any order or decree for eviction has been made;
- (m) "urban area" means the areas that fall under the jurisdiction of either the municipal corporation or the municipal council or the development authority or the nagar panchayat or any other such body, as the case may be.
- 3. Nothing in this Act shall apply to,-
 - (a) Any premise(s) owned or promoted by the Central or State or Local Authority Act not to apply or a Government undertaking or enterprise or a statutory body or cantonment board;
 - (b) Premise(s) owned by a company, university or organization given on rent to its employees as part of service contract;
 - (c) Any premise(s) owned by religious or charitable institutions as may be specified by the Central/State Government, by notification;
 - (d) Any premise(s) owned by Wakfs registered under the Wakf Act, 1995 or to any trust registered under the Public Trust Act;
 - (e) Any other building and/or category of building(s) specifically exempted in public interest by the State Government through notification:

Provided that any owner of the premise(s) falling under clauses (a) to (e) of the above, may opt that the tenancy agreement entered into by them be regulated under the provisions of this Act.

CHAPTER II

TENANCY

(1) Notwithstanding anything contained in this Act or any other law for the time 4. being in force, no person shall, after the commencement of this Act, let or take on rent any premises except by an agreement in writing, signed by the landlord and tenant jointly, in the form specified in the First Schedule. Such agreement shall be registered or notarized with the notary public. Two copies of the tenancy agreement to be made in original one each for the landlord and tenant.

(2) Where, in relation to a tenancy created before the commencement of this Act,-

(a) an agreement in writing was already entered into, it shall be registered or notarized within six months of the commencement of this Act, if it is not registered or notarized.

Tenancy agreement.

3

to certain premises.

Act 43 of 1995.

[PART IV-B

(b) no agreement in writing was entered into, the landlord and the tenant shall enter into an agreement in writing with regard to that tenancy, in the form specified in the First Schedule and get this registered or notarized within six months of the commencement of this Act.

(3) Information provided as per sub-section (1) and (2) shall be taken as evidence of facts relating to tenancy and matters connected therewith and in its absence any statement in the agreement shall not be received as evidence of the facts in any court of law.

(1) All tenancies entered into after the commencement of this Act shall be for a 5. period as agreed between the landlord and the tenant and as specified in the tenancy agreement.

(2) The tenant may approach the landlord for renewal or extension of the tenancy, within the period agreed to in the tenancy agreement, prior to the end of tenancy period and if agreeable to the landlord may enter into a new tenancy agreement with the landlord on mutually agreed terms and conditions.

(3) If a tenancy for a fixed term ends and has not been renewed, the tenant shall vacate the premises forthwith and put in possession the landlord in such premises.

(1) The tenancy shall cease immediately after the death of the tenant save as 6. provided in sub-section (2).

(2) In the event of the death of a tenant, the right of tenancy of residential and nonresidential premises shall devolve for the remaining period of tenancy to his successors in the following order, if the successor had been ordinarily living or working in the premises with the deceased tenant upto his death.

- (a)Spouse;
- (b) Sons/unmarried daughters:
- (c) Parents;
- (d) Daughter-in-law being the widow of a predeceased son.

(1) After the commencement of this Act, no tenant shall without the previous 7. subletting. consent in writing of the landlord,-

- (a) sublet whole or part of the premises held by him as a tenant;
- transfer or assign his rights in the tenancy agreement or any part thereof. (b)

(2) Where the premises are sublet as per sub-section (1) above, the tenant shall notify the landlord the date of commencement or termination of sub-tenancy, as the case may be, within one month of the commencement or termination.

Feriod of Tenancy.

Inheritability of tenancy.

4

Restriction on

CHAPTER III RENT

8. The rent payable in relation to a premises shall be,-

 (a) in case of new tenancies entered into after the commencement of this Act, the rent agreed to between the landlord and the tenant at the commencement of the tenancy;

(b) in case of tenancies entered into before the commencement of this Act, after the expiry of twelve months from the commencement of this Act, rent payable shall be as per clause (a) and,-

- (i) the landlord shall intimate the tenant, two months prior to the expiry of the said twelve months, about the revision in rent, if required;
- (ii) In the absence of an agreement between the landlord and the tenant on the rent payable as per clause (a), the landlord shall have the option to terminate the tenancy as per clause (a) of sub-section (2) of section 21.

9. (1) The revision of rent between the landlord and the tenant shall be as per the terms setout in the Tenancy Agreement.

(2) Save as agreed otherwise in the agreement, the landlord shall give a notice in writing three months before the revised rent becomes due.

(3) If a tenant who has been given notice of an intended rent increase under subsection (2), fails to give the landlord notice of termination of tenancy, the tenant shall be deemed to have accepted whatever rent increase has been proposed by the landlord.

(4) In case the premises has been let for a fixed term, rent may not be increased during the currency of the tenancy period unless the amount of increase or method of working out the increase is expressly set out in the Tenancy Agreement.

(5) No tenant shall directly or indirectly sublet or assign, whole (or part) of the premises for a rent that is higher than the rent (or the proportionate rent) charged by the landlord to the tenant.

(6) Where the landlord, after the commencement of tenancy and with agreement with the tenant has incurred expenditure on account of improvement, addition or structural alteration in the premises occupied by the tenant, which does not include repairs necessary to be carried out under section 15, the landlord may increase the rent of the premises by an amount as agreed between the landlord and the tenant, prior to the commencement of the work and such increase in rent shall become effective from one month after the completion of work.

(7) Where after the rent of a premises has been agreed or fixed, there has been a decrease or diminution or deterioration of accommodation or housing services in the premises, the tenant may claim a reduction in the rent and in the case of conflict may approach the Rent Authority.

Revision of

Revision of Rent.

Rent payable.

[PART IV-B

(8) The landlord may either restore the premises and the housing services as at the commencement of tenancy or agree for a reduction in rent.

Rent Authority to fix or revise rent.

Security

Deposit.

The Rent Authority on an application by the landlord or tenant will fix or revise, 10. as the case may be, the rent or other charges payable by the tenant as also fix the date from which the revised rent becomes payable.

(1) Save an agreement to the contrary, it shall be unlawful to charge a security 11. deposit in excess of three times the monthly rent.

(2) The security deposit shall be refunded to the tenant within one month after vacation of the premises, after making due deduction of any liability of the tenant.

CHAPTER-IV

RIGHTS AND DUTIES OF LANDLORD AND TENANT

After the tenancy agreement has been signed by both the landlord and tenant,

One set of original agreement to be given to the tenant.

12.

Receipt to be given for rent paid.

tenant within fifteen days of the agreement being signed by both the landlord and the tenant in the manner as prescribed.

the landlord must give one original signed and registered or notarized agreement to the

(1) Every tenant shall pay rent and other charges payable within the stipulated 13. period as in the tenancy agreement between the landlord and the tenant.

(2) Every tenant who makes payment of rent or other charges payable or advance towards such rent or other charges to his landlord, shall be entitled, against acknowledgement, to obtain forthwith from the landlord or his property manager, a written receipt duly signed by the landlord or his property manager for the amount paid to him.

Credit of rent to 14. landlord.

(1) Where the landlord does not accept any rent and other charges payable or the account of refuses to give a receipt, the rent and other charges shall be paid to the landlord through online transfer to his bank account or any other method as may be prescribed.

> (2) Whenever there is bona-fide doubt about the person or persons to whom the rent is payable, the tenant may deposit such rent and other charges with the Rent Authority.

> (3) On deposit of the rent, the Rent Authority shall investigate the case and pass an order based on facts of the case.

> (4) The withdrawal of rent and other charges paid or deposited under sub-section (1) or sub-section (2), as the case may be, shall not operate as an admission against the person withdrawing it to the correctness of rent or any other fact stated by the tenant.

JANUARY 9, 2018] ANDHRA PRADESH GAZETTE EXTRAORDINARY

(5) Any rent and charges not withdrawn for five years by any person entitled to withdraw shall be forfeited by the State Government by giving a notice in such manner as may be prescribed.

15. (1) Notwithstanding any contract in writing to the contrary, the landlord and the tenant shall be bound to keep the premises in as good and condition as at the commencement of the tenancy, except for normal wear and tear, and shall be responsible for the respective repairs and maintenance as specified in the Second Schedule.

(2) In case of common facilities shared among the tenants or with the landlord, the respective responsibilities of each tenant and landlord will be specified in the Tenancy Agreement.

(3) In the event of tenant's refusal to carry out scheduled or agreed repairs, the landlord shall get the repairs done and deduct the amount from the Security Deposit.

(4) In case the landlord refuses to carry out the scheduled or agreed repairs, the tenant can get the work done and deduct the same from periodic rent:

Provided that the deduction from rent in any one month shall not exceed fifty per cent of the agreed rent for one month.

(5) In case, the unit is uninhabitable without repairs and the landlord has refused to carry out the required repairs, after being called upon to get the repairs done in writing by the tenant(s), the tenant(s) will have the right to vacate the unit after giving landlord fifteen days of notice in writing or by approaching the Rent Authority.

16. During the tenancy, the tenant must,-

- (a) not intentionally or negligently damage the premises or permit such damage;
- (b) notify the landlord of any damage as soon as possible;
- (c) take reasonable care of the premises and its contents and keep it reasonably habitable having regard to its condition at the commencement of tenancy and the normal incidence of living.

17. (1) A landlord or the property manager may enter a premises in accordance with written notice given to the tenant at least twenty four hours before the time of entry under the following circumstances.

- (a) to carry out repairs or replacement or do or get done the work in the premises;
- (b) to carry out an inspection of the premises for the purpose of determining whether the premises is in a habitable state;
- (c) for any other reasonable reason for entry specified in the Tenancy Agreement.

Tenant to look after the premises.

Entry with notice.

Repair and maintenance of property.

(2) The written notice will specify the reason for entry, the day and time of entry between 7.00 A.M. to 8.00 P.M.

Informition In case the landlord has hired a property manager, the landlord must provide 18. the tenant the following information,-

property manager.

about the

- (a) property manager's name;
- (b) the proof that he is an agent of the landlord and employed by the landlord;
- (c) if the property manager is a company, name of the company, employee who can be contacted in relation to the tenancy agreement etc.,

Role and 19. responsibilities of property manager.

- The functions of the property manager may include the following,-
- collection of rent against receipt; (a)
- (b) getting essential repairs done on behalf of the landlord;
- (C) inspection of the premises from time to time;
- (d) giving notices to tenant(s) for
 - proper maintenance of the premises, (i)
 - (ii) delay in payment of rent;
 - (iii) revision of rent;
 - (iv) vacation of premises;
 - (v) renewal of tenancy;
- (e) help in resolution of disputes among tenants and between landlord and tenant(s);
- any other matters relating to tenancy. (f)

20. (1) No landlord or tenant either by himself or through any person shall cut-off or withhold any essential supply or service in the premises occupied by the tenant or the landlord.

(2) In case of contravention of provisions of sub-section (1) and on application from the tenant or the landlord, as the case may be, the Rent Authority after examining the matter may pass an interim order directing the restoration of supply of essential services immediately pending inquiry referred to in sub-section (3).

(3) The Rent Authority shall conduct an inquiry against the application made by the landlord or the tenant, as the case may be, and complete the inquiry within one month of filing of such application.

(4) The Rent Authority may also levy a penalty on the person responsible for cutting off or withholding the essential supply, which may extend upto an amount as may be prescribed.

Cutting off or withholding essential supply or service.

(5) The Rent Authority may direct that compensation be paid to the landlord or tenant, if it finds that the application was made frivolously or vexaciously.

Explanation-Essential services includes supply of water, electricity, lights in passages, lifts and on staircase, conservancy, parking, communication links and sanitary services or such other services as may be specified by the Government.

CHAPTER-V

REPOSSESSION OF THE PREMISES BY THE LANDLORD

(1) A tenant shall not be evicted during the continuance of tenancy agreement Repossession of 21. except, in accordance with the provisions of sub-section (2).

the premises by the Land Lord.

(2) The Rent Court shall, on an application made to it in the manner prescribed, make an order for the recovery of possession of the premises on one or more of the following grounds, namely:-

(a) that the landlord and tenant have failed to agree to the rent payable under section 8:

that the tenant has not paid the arrears in full of rent payable and other (b) charges payable as specified in sub-section (1) of section 13 for two months, including interest for delayed payment as may be specified for in the tenancy agreement or prescribed, as the case may be, within one week of notice of demand served by email, registered post or in person or in any other manner as may be prescribed for the arrears of such rent and other charges payable:

Provided that no order for eviction of the tenant on account of default of payment of rent shall be passed, if the tenant makes payment to the landlord or deposits with Rent Court all arrears of rent including interest within one week of notice being served on him:

Provided further that this relief shall not be available again, if the tenant defaults in payments of rent consecutively for two months in any one year subsequent to getting relief once:

- (c) that the tenant has after the commencement of this Act, parted with the possession of whole or any part of the premises without obtaining the written consent of the landlord;
- (d) that the tenant has continued misuse of the premises even after receipt of notice from the landlord to stop such misuse.

Explanation – For the purpose of this clause, misuse of premises means encroachment of additional space by the tenant or use of premises which causes public nuisance or causes damage to the property or is detrimental to the interest of the landlord or for an immoral or illegal purposes;

(e) that the premises or any part thereof are required by the landlord for carrying out any repairs or building or rebuilding or additions or alterations or demolition, which cannot be carried out without the premises being vacated:

Provided that the re-entry of the tenant after such repairs, rebuilding, addition, alteration etc., will be allowed only when it has been mutually agreed to between the landlord and the tenant and the new tenancy agreement is entered between them in writing which shall be registered or notarized :

Provided further that re-entry of the tenant shall not be allowed in the absence of such mutual agreement and also in cases where the tenant has been evicted under the orders of the Rent Court.

- (f) that the premises or any part thereof are required by the landlord for carrying out any repairs, building, rebuilding, additions, alterations or demolition, for change of its use as a consequence of change of land use made by the competent authority under relevant law applicable to the local authority;
- (g) that the premises let for residential or non-residential purpose are required by the landlord for occupation for residential or non-residential purpose for himself or for any member of his family or for any person for whose benefit the premises were held and the landlord or such person is not in possession of any suitable accommodation within the same urban area;
- (h) that the tenant has given written notice to quit and in consequence of that notice the landlord has contracted to sell the accommodation or has taken any other step, as a result of which his interests would seriously suffer if he is not put in possession of that accommodation.

(3) The Rent Court may, on an application made to it in the manner prescribed, make an order putting the landlord in possession of the premises by evicting the tenant after expiry of the tenancy period specified in the agreement.

Recovery of possession for occupation.

22. Where an order for recovery of possession of any premises is made on the ground specified in clause (g) of sub-section (2) of section 21, the landlord shall be entitled to obtain possession thereof within a period of one month in the case of residential premises and two months in the case of non-residential premises from the date of passing of eviction order:

Provided that in case of premises let by category of landlords specified in the Third Schedule or by their spouse or dependent children (including dependents of pre-deceased personnel in armed forces), the landlord shall be entitled to obtain possession immediately after passing of the eviction order.

A landlord is entitled to compensation of double the monthly rent for the use 23. and occupation of a premise by a tenant who does not vacate the unit after his tenancy has been terminated by order, notice or agreement for the period of first six months and thereafter, it shall be thrice the monthly rent.

(1) where a land lord exercises the right of recovery of possession under sub-24. section (2) of section 21, and he had received any rent or any other payment in advance from the tenant, he shall before recovery of possession, refund to the tenant such an amount after deducting the rent and other charges due to him.

(2) If any default is made in making any refund, the landlord shall be liable to pay interest at the rate of 18% per annum on the amount which he has omitted or failed to refund.

In any proceedings for recovery of possession on any ground other than that Payment of rent 25. referred to in clause (a) or clause (b) of sub-section (2) of section 21, the tenant contests the claim for eviction, he shall continue to pay rent and other charges payable to the landlord through online transfer to his bank account or in any other manner as may be prescribed.

Where the landlord proposes to make any improvement in or construct any 26. additional structure on any building which has been let to a tenant and the tenant refuses to allow the landlord to make such improvement or construct such additional structure and the Rent Court on an application made to it in this behalf by the landlord is satisfied that the landlord is ready and willing to commence the work, the Rent Court may permit the landlord to do such work and may make such other order as it may think fit.

Notwithstanding anything contained in section 21, where any premises which 27. have been let comprising of vacant land, upon which it is permissible under the municipal byelaws, for the time being in force to erect any building, whether for residence or for any other purpose, and the landlord proposing to erect such building is unable to obtain possession of the same from the tenant by agreement with him and the Rent Court, on an application made to it in this behalf by the landlord, is satisfied that the landlord is ready and willing to commence the work and that the severance of the vacant land from the rest of the premises shall not cause undue hardship to the tenant, the Rent Court may,-

- direct such severance; (a)
- place the landlord in possession of the vacant land; (b)
- determine the rent payable by the tenant in respect of the rest of the (c) premises; and
- make such other orders as it thinks fit in the circumstances of the case. (d)

Compensation in case of nonvacancy.

Refund of advance rent by the landlord.

during eviction proceedings.

Permission to build additional structure.

> Special provision regarding vacant sites.

[PART IV-B

Vacant possession of landlord.

28. Notwithstanding anything contained in any other law for the time being in force, where the interest of a landlord in any premises is determined for any reason whatsoever and any order is made by the Rent Court under this Act for the recovery of possession of such premises, the order be binding on all occupants who may be in occupation of the premises and vacant possession thereof shall be given to the landlord by evicting all such occupants therefrom.

Provision regarding notice of giving up possession by the tenant.

29. (1) Every tenant who is in possession of any premises to which this Act applies shall observe all the terms and conditions of the tenancy agreement and shall be entitled to the benefits thereof.

(2) Notwithstanding anything in this Act or any other law for the time being in force, the tenant may give up possession of the premises on giving such notice as is required under the tenancy agreement and in the absence of any stipulation relating to such notice, the tenant shall give notice to the landlord of at least one month before giving up possession of the premises.

CHAPTER-VI RENT COURTS &RENT TRIBUNALS

Constitution of
Rent Court.30. (1) The State Government may, by notification, constitute such number of Rent
Courts in as many urban areas as may be deemed necessary by it.

(2) Where two or more Rent Courts are constituted for any urban area, the State Government may, by general or special order, regulate the distribution of business among them.

(3) A Rent Court may consist of one person only (hereinafter referred to as the Presiding Officer) to be appointed by the State Government in consultation with the High Court.

(4) No person shall be eligible to be appointed as Presiding Officer of the Rent Court unless he is a District Judge of the Andhra Pradesh State Judicial Service.

(5) The State Government may, in consultation with the High Court, authorize the Presiding Officer of one Rent Court to discharge the functions of the Presiding Officer of another Rent Court, also.

Constitution of **31.** (1) The State Government may, by notification, constitute such number of Rent Tribunal. Tribunals at such places as may be deemed necessary by it.

(2) Where two or more Rent Tribunals are constituted for any area, the State government may, by general or special order, regulate the distribution of business among them.

(3) The Rent Tribunal shall consist of one person only (herein after referred to as the presiding officer of the rent tribunal) to be appointed by the State Government in consultation with the High Court.

(4) No person shall be eligible to be appointed as the presiding officer of the Rent Tribunal unless he has been a High Court Judge.

(5) The State Government may authorize the presiding officer of the Rent Tribunal to discharge the functions of the presiding officer of another Rent Tribunal also.

32. Notwithstanding anything contained in any other law for the time being in force, in the areas to which this Act extends, only the Rent Court and no Civil Court shall have jurisdiction, to hear and decide the applications relating to disputes between landlord and tenant and matters connected with and rent ancillary thereto covered under this Act:

Provided that the Rent Court shall, in deciding such applications relating to tenancies and premises, give due regard to the provisions of the Transfer of Property Act, 1882, the Indian Contract Act, 1872 or any other substantive law applicable to such matter in the same manner, in which such law would have been applied had the dispute been brought before a Civil Court by way of suit.

33. (1) Subject to any rules that may be made under this Act, the Rent Court and the Rent Tribunal shall not be bound by the procedure laid down by the Code of Civil Procedure, 1908, but shall be guided by the principle of natural justice and shall have power to regulate their own procedure, and the Rent Court shall follow the following procedure, namely –

- (a) the landlord or tenant may file an application (including electronic filing) before the Rent Court accompanied by affidavits and documents, if any;
- (b) the Rent Court then shall issue notice to the opposite party, (including electronic means)accompanied by copies of application, affidavits and documents;
- (c) the opposite party shall file a reply (including electronic means) accompanied by affidavits and documents, if any, after serving a copy of the same to the applicant;
- (d) the applicant may file a rejoinder, (including electronic filing) if any, after serving the copy to the opposite party;
- (e) the Rent Court shall then fix a date of hearing and may hold such summary inquiry as it deems necessary.

(2) In every case, before the Rent Court and the Rent Tribunal, the evidence of a witness shall be given by affidavit. However, the Rent Court and the Rent Tribunal, where it appears to it that it is necessary in the interest of justice to call a witness for examination or cross-examination, such witness can be produced and may order attendance for examination or cross-examination of such a witness :

Provided that the Rent Court or the Rent Tribunal may appoint an Advocate Commissioner to examine and cross-examine any witness before it.

Jurisdiction of Rent Court and Rent Tribunal.

> Act 4 of 1882. Act 9 of 1872.

Procedure of Rent Court and Rent Tribunal. Act 5 of 1908. (3) The service of notices by the Rent Court or Rent Tribunal may be by registered post or through electronic mode or by any other manner as may be prescribed.

(4) Every application or appeal, so far as possible shall be in the model forms as may be prescribed.

(5) The Rent Court shall not ordinarily allow more than three adjournments at the request of a party throughout the proceedings and in case it decides to do so, it shall record the reasons for the same in writing and order the party requesting adjournment to pay three times the current minimum wages payable to a skilled worker.

- (6) (a) All applications under clause (a), (b), (c), (e), (f) and (h) of sub-section (2) of section 21 shall be decided within 90 days of filing of application to the Rent Court:
 - (b) Applications under clauses (d) and (g) of sub-section (2) and sub-section (3) of section 21 shall be decided within 30 days of filing of application to the Rent Court.

Powers of Rent 34. Court and Rent Tribunal. Act 5 of 1908.

(1) The Rent Court and the Rent Tribunal for the purpose of discharging their functions under this Act, shall have the same powers as are vested in a civil court under the Code of Civil Procedure, 1908 for the purposes of,-

- summoning and enforcing the attendance of any person and examining (a) him on oath:
- (b) requiring the discovery and production of documents;
- (c) issuing commissions for examination of the witnesses or documents;
- (d) issuing commission for local investigation;
- (e) receiving evidence on affidavits;
- (f) dismissing an application or appeal for default or deciding it ex-parte;
- (g) setting aside any order of dismissal of any application or appeal for default or any other order passed by it ex-parte;
- (h) execution of its order and decisions under this Act without reference to any civil court;
- (i) reviewing its orders and decisions;
- (j) any other matter which may be prescribed.

Act No. 45 of 1860.

(2) Any proceedings before the Rent Court or Rent Tribunal shall be deemed to be a judicial proceedings within the meaning of sections 193 and 228, and for the purpose of section 196 of the Indian Penal Code, 1860 and the Rent Court and the Rent Act No. 2 of 1974. Tribunal shall be deemed to be a civil court for the purposes of section 195 and Chapter XXVI of the Code of Criminal Procedure, 1973.

JANUARY 9, 2018]

(3) For the purpose of holding any inquiry or discharging any duty under this Act, the Rent Court may,-

- (a) after giving not less than twenty-four hours notice in writing, enter and inspect or authorize any officer, subordinate to him, to enter and inspect, any premises at any time between sunrise and sunset;
- (b) by written order, require any person to produce for his inspection such books or documents relevant to the inquiry, at such time and at such place as may be specified in the order.

(4) The Rent Court may, if it thinks fit, appoint one or more persons having special knowledge of the matter under consideration as an assessor or valuer to advise him in the proceeding before him:

(5) Any clerical or arithmetical mistake in any order passed by the Rent Court or any other error arising out of any accidental omission may, at any time, be corrected by the Rent Court on an application received by it in this behalf from any of the parties or otherwise.

(6) The Rent Court may exercise the powers of a Judicial Magistrate First Class for the recovery of the fine under the provisions of the Code of Criminal Procedure, 1973 and the Rent Court shall be deemed to be a Magistrate under the said Code for the purposes of such recovery.

(7) An order made by a Rent Court or an order passed in appeal or review under this Chapter shall be executable by the Rent Court as a decree of a civil court and for this purpose, the Rent Court shall have the powers of a civil court.

(8) The Rent Court may set aside any order passed ex-parte if the aggrieved party files an application and satisfies it that notice was not duly served or that he was prevented by any sufficient cause from appearing when the case was called for hearing.

(9) Save as otherwise expressly provided in this Act, every order made by the Rent Court shall, subject to decision in appeal, be final and shall not be called in question in any original suit, application or execution proceedings.

35. (1) From every final order passed by the Rent Court, an appeal shall lie to the Rent Tribunal, within the local limits, of whose jurisdiction the premises is situated and such an appeal shall be filed within a period of thirty days from the date of final order along-with copy of such final order(including electronic means).

(2) The Rent Tribunal, upon filing an appeal under sub-section (1) shall serve notice, (including electronic means) accompanied by copy of appeal to the respondent and fix a hearing not later than 30 days from the date of service of notice of appeal on the respondent and the appeal shall be disposed of within a period of one hundred and twenty days from the date of service of notice of appeal on the respondent. Act No. 2 of 1974.

Appeal to the Rent Tribunal.

[PART IV-B

(3) Where the Rent Tribunal considers it necessary in the interest of arriving at a just and proper decision, it may allow documents at any stage of the proceedings in appeal, however, this facility would be available to the applicants only once during the hearing.

(4) The Rent Tribunal may in its discretion pass such interlocutory order during the pendency of the appeal, as it may deem fit.

- (5) (a) While deciding the appeal, the Rent Tribunal after recording reasons therefor confirm, set aside or modify the order passed by a Rent Court;
 - (b) The decision of the Rent Tribunal shall be final and no further appeal or revision shall lie against the order.

(6) On application of any of the parties and after notice to the parties and after hearing such of them as have desired to be heard, or of its own motion without such notice, the Rent Tribunal may at any stage transfer any case from one Rent Court to any other Rent Court for disposal.

(7) Where any case has been transferred under sub-section (6), the Rent Court to whom the case has been transferred subject to any special direction in the order of transfer, proceed from the stage at which it was transferred.

36. (1) The Rent Court shall, on application of any party, execute in the manner prescribed, a final order of any other order passed under this Act by adopting any one or more of the following modes, namely:-

- (a) delivery of possession of the premises to the person in whose favour the decision has been made;
- (b) attachment and sale of the movable or immovable property of the opposite party;
- (c) attachment of any one or more bank accounts of the opposite party and satisfaction of the amount of order to be paid from such account;
- (d) appointing any advocate or any other competent person including officers of the Rent Court or local administration or local body for the execution of the order.

(2) The Rent Court may take the help from the local government or local body or the local police for the execution of the final orders:

Provided that the help of police shall be obtained subject to payment of such costs by the litigants as may be decided by the Rent Court.

Execution of the order.

JANUARY 9, 2018] ANDHRA PRADESH GAZETTE EXTRAORDINARY

(3) The Rent Court shall conduct the execution proceedings in relation to a final order or any other order passed under this Act in summary manner and dispose of the application for execution made under this section within 30 days from the date of service of notice on opposite party.

CHAPTER-VII

APPOINTMENT OF RENT AUTHORITIES, THEIR POWERS, FUNCTIONS AND APPEALS

37. The District Collector shall, with the previous approval of the State Government, appoint an officer, not below the rank of Deputy Collector to be the Rent Authority for the area within his jurisdiction to which this Act applies.

38. The Rent Authority shall have the same powers as are vested in Rent Court under the Act, in any proceeding under sections 9, 10, 14, 15 and 20 of the Act. The procedure as laid in section 33 and 36 of the Act shall be followed in disposal of such applications.

(1) An appeal shall lie against the order of the Rent Authority made under this 39. Act to the Rent Court having territorial jurisdiction.

(2) An appeal under sub-section (1) shall be preferred within thirty days from the date of the order made by the Rent Authority. Save as otherwise expressly provided in this Act, every order made by the Rent Authority shall, subject to decision in appeal, be final and shall not be called in question in any original suit, application or execution proceeding.

CHAPTER-VIII

MISCELLANEOUS

(1) Save as otherwise provided in this Act, no civil court shall entertain any suit 40. or proceeding in so far as it relates to the provisions of this Act.

(2) The jurisdiction of the Rent Court shall be limited to tenancy agreement submitted to it as per First Schedule and the question of title and ownership of premises shall not be entertained by it.

41. (1) The provisions of the Andhra Pradesh Court-fees and suits valuationAct, 1956 shall apply in respect of applications or appeals to be presented before the Rent Authority or Rent Court or Rent Tribunal, as the case may be.

Court fees. Act 7 of 1956.

Jurisdiction of civil courts barred in respect of certain matters.

Appeals.

Rent Authority.

Appointment of

Powers and Procedure of

Rent Authority.

17

[PART IV-B

(2) The applications for recovery of possession made to the Rent Court and the memorandum of appeals presented before the Rent Tribunal shall be treated as suits between the landlord and the tenant for the purposes of computation of court fees.

(3) The court fees on the application filed before the Rent Authority shall be same as of an interlocutory application presented in a civil court.

Members etc. to the public servants. Act 45 of 1860. 42. All members of Rent Authority, Rent Court and Rent Tribunal appointed under this Act shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code, 1860.

Members etc., to **43.** The members of Rent Court and Rent Tribunal shall function under the function under administrative and disciplinary control of the High Court. the control of the High Court.

Protection of 44. No suit, prosecution or other legal proceeding shall lie against any Rent Authority action taken in or Rent Court or Rent Tribunal in respect of anything which is in good faith done or good faith. intended to be done in pursuance of this Act.

Power to make 45. (1) The State Government may, by notification, make rules to carry out the provisions of this Act.

(2) Every rule made by the State Government, under this Act shall be laid, as soon as may be after it is made, before each House of State legislature, while it is in session, for a total period of fourteen days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule, shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

Power to remove 46. If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order, not inconsistent with the provisions of this Act, remove the difficulty:

Provided that no such order shall be made after the expiry of a period of two years from the commencement of this Act.

Repeal and savings. Act 15 of 1960 **47.** (1) The Andhra Pradesh Buildings (Lease, Rent and Eviction) control Act, 1960 is hereby repealed.

(2) Notwithstanding such repeal and subject to the provisions of this Act, all cases and other proceedings under the said Act pending, at the commencement of this Act, shall be continued and disposed of in accordance with the provisions of the said Act, as if the said Act had continued in force and this Act had not been passed:

JANUARY 9, 2018]

ANDHRA PRADESH GAZETTE EXTRAORDINARY

Provided that the plaintiff within a period of 180 days of coming into force of this Act shall be entitled to withdraw any suit or appeal or any other proceeding pending under the repealed Act with liberty to file fresh application in respect of the subject matter of such suit or appeal or any other proceedings under and in accordance with the provisions of this Act, and for the purposes of limitation, such application if it is filed within a period of 270 days from the commencement of this Act be deemed to have been filed on the date of filing of the suit which was withdrawn and in case of withdrawal of appeal or other proceedings on the date on which the suit was filed out of which such appeal or proceeding originated.

[PART IV-B

THE FIRST SCHEDULE (See Section 4) Form of Tenancy Agreement

1.	 (a) Name & Address of the Landlord (b) Email-id (c) Bank account details (d) Permanent Account Number 	
2. 3.	allotted by income Tax department (e) Aadhar Number (f) Property Tax Identification No. Name & Address of the Property Manager (if any) (a)Name(s) & Address of the	:
	Tenant	
	(b) email id	
	(c) Aadhar Number	
	(d)Bank account details	
4.	Description of previous	
	tenancy, if any	: <u> </u>
5.	Description of premises let to the tenant including appurtenant land, if any	:
6. 7.	Date from which possession is given to the tenant Rent payable as in section 8	:
8.	Furniture and other equipment provided to the tenant	:
9.	Other charges Payable	: <u> </u>
	(a) Electricity	: <u></u>
	(b) Water	· · · · · · · · · · · · · · · · · · ·
	(c) Extra furnishing, fittings And fixtures	· · · · · · · · · · · · · · · · · · ·
10	(d) Other charges	:
10.	Attach rent/lease agreement, if any	· · · · · · · · · · · · · · · · · · ·
11.	Duration of tenancy (Period	:
	for which let)	
12.	Revision of rent	:
Name and Signature of Landlord		Name and Signature of Tenant

20

JANUARY 9, 2018]

THE SECOND SCHEDULE (See Section 15 (1)) DIVISION OF MAINTENANCE RESPONSIBILITY BETWEEN THE LANDLORD AND THE TENANTS

As per section 15, the landlord shall be responsible for repairs relating to matters falling under Part A and the tenant shall be responsible for matters falling under Part B.

PartA

Responsibilities of the Landlord

1. Structural repairs' except those necessitated by damage caused by the tenant.

2. Whitewashing, colouring of walls and painting of doors and windows.

- 3. Changing and plumbing pipes when necessary.
- 4. Internal and external electrical wiring and related maintenance when necessary.

Part B

Periodic repairs to be got done by the tenant

- 1. Changing of tap washers and taps
- 2. Drain cleaning
- 3. Water closet repairs
- 4. Wash Basin repairs
- 5. Bath tub repairs
- 6. Geyser repairs
- 7. Circuit breaker repairs
- 8. Switches and socket repairs
- 9. Repairs and replacement of electrical equipment except major internal and external wiring changes
- 10. Kitchen fixtures repairs
- 11. Replacement of knobs and locks of doors, cupboard, windows etc.,
- 12. Replacement of flynets
- 13. Replacement of glass panels in windows, doors etc.,
- 14. Maintenance of gardens and open spaces let out to or used by the tenant.

[PART IV-B

THE THIRD SCHEDULE

(See Section 22)

SPECIAL CATEGORY OF LANDLORDS

Special category of landlords specified in section 22 are as follows:-

1. Persons allotted residential premises by their employers and asked to vacate the same due to termination of service or change in rules or for any other reason.

2. Persons released or retired from Government Service including Armed Force or Air Force or Navy or Paramilitary Forces.

- 3. Widows, divorcees or single women.
- 4. Person with disabilities.
- 5. A person who is of the age of 60 years and above.

DUPPALA VENKATARAMANA,

Secretary to Government, Legal and Legislative Affairs & Justice, Law Department.